to Questions

- (a) whether it is a fact that despite the large utilised capacity of the existing manufacturing concerns of commercial vehicles, Government proposes to grant further licences for production of such vehicles: and
- (b) whether there is any proposal under Government's consideration to bring down the prices of these vehicles to help the transport industry?

MINISTER OF **HEAVY** INDUSTRY (SHRI T. A. PAD: (a) UnderutilisMion of capacity is really limited to one unit where production has not picked up mainly due to technological reasons. Government have under consideration a scheme for expanding the capacity of Vehicle factory, Jubalpur for meeting the increased requirements of higher pay-load vehicles during the Fifth Plan Period; in addition there is a programme to set up a new unit in the Public Sector in the 5th Plan for the manufacture of heavy duty vehicles with a pay-load capacity of 10 tonnes and above.

(c) All steps are being taken to introduce price discipline to the extent it is possible in the current situation when the cost of inputs including raw materials continues to show a steep rise-

Report of study group on royalty rates on minerals

- •54V SHRI SHYAMLAL GUPTA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether Government have considered the report of the study group on the revision of royalty rates oa minerals;
- (b) if so, the decision taken by Government thereon?

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVTYA): (a) The report is still under consideration.

(b) Does not arise.

Registration of persons in Assam **Employment Exchanges**

•546. SHRI JAGBIR SINGH: DR. K. MATHEW KURIAN:

Will the Minister of LABOUR be pleased to state

- (a) whether it is fact that the Central Government have asked the Assam Government to withdraw the orders issued by that Government to I mployment Exchanges in that State not to register the names of those persons who are not residents of the State for the last 20/25 years: and
- (b) if so, what' action the Assam Government have taken thereon?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) and (b) A Statement is laid on the Table of the Sabha.

Statement

A copy of the instructions, dated 5th July, 1971 issued by the Director, Employment and Craftsmen Training, Assam, is appended. The matter was examined and the State Government was advised to revise these instructions since they appeared to be discriminatory. The final reply of the State Government is awaited.

Copy of Memorandum No. EjP-344/4172, dated 5th July,1971 from the Director of Employment and Craftsmen Training, Assam.ShUlong to the Assistant Employment officer. District Employment Exchange, Bangaigaon-

Subject —Registration of Employment Exchanges.

Reference .— Your letter No. RS-2/71/2023, dated 30-4-1971.

Government instructions regarding registration of person in an Employment Exchange in Assam is that if a person's permanent address is not within the State, he should not be registered by the Exchange. Merely the fact that an applicant is residing with their relatives within the jurisdiction of an Exchange and production of certificate to that effect from Chairman, Town Committee or Gaon Panchayat etc. will not establish his claim for registration at an Employment Exchange in Assam. Employment Officers should properly question such applicant and find out to bis full satisfaction where his permanent address lies. The Employment Exchange Officer should take upon independent decision by going into the applicants places of residence for about 20/25 years.

There may be genuine cases when an applicant, who is a permanent indigenous resident of Assam, has been educated outside

Attain . He should obviously be considered as resident of Assam, should be registered, submitted etc.

Taking into consideration all the aspects of the question it is not necessary or easy to define a permanent resident of the State in clear terms. Yet, it should not be difficult for any average intelligent person to find out who is a resident and who is not. Our officers are expected to sift all materials putforth by the ipplicaut and find out a real resident for registration.

The responsibility entrusted on us is very high and not a single mistake must in any case be made by our officer/officers in finding out the real resident of the State for registration, If any mistake is made, the officer and for that matter the entire position shall have to answer for the default. It is, therefore, again impressed on you to take all steps so that no mistake is made in this regard.

Difficulties faced by Civilians in Chakrata Area

*547. SHRI J. S. AN AND:

SHRI YOGENDRA SHARMA : Will the Minister of DEFENCE be pleased to state :

- (a) whether it is a fact that the military authorities of Chakrata in Dehradun District do not allow civilians to walk on the Pucca Road and
- (b) if so, the reasons therefore: and the steps proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b) No restrictions have been imposed recently. In certain areas in Chakrata Cantonment under the management of military authorities restrictions in the use of roads passing through Unit lines imposed in the past due to security reasons are still in force. Such restrictions in sensitive areas occupied by the Security Forces are not unusual.

पत्रकारों के लिए पहले तथा दूसरे वेतन-बोर्ड की सिफारिशों का कार्यान्वयन

*548. श्री जमवील प्रसाद सामुर : श्री श्रोम प्रकास त्यामी : डा० राम क्रुपाल सिंह ३ श्री सरवार कुमार सं० वं० श्रांचे : डचा श्रम संशी यह बताने की क्रुपा करेंने कि

- (क) किन किन समाचार एजेंसियों तथा 10,000 मध्या उससे अधिक परिचालन बाले समाचार-पत्नों ने पत्रकारों के लिए पहले तथा दूसरे बेंतन-बोर्ड की किन किन सिफारिशों को धभी तक कार्यान्वित नहीं किया है; धौर
- (अ) अरयेक मामले में सरकार ने क्या कार्यवाही की हैं?

t(Implementation of First and Second Wage Board recommendations for Journalist*

"548. SHRI JAGDISH PRASAD MATHUR : SHRI O. P. TYAGI: DR. RAM KIRPAL SINHA: SHRI S. C. ANGRH :

Will the Minister of LABOUR be pleased to state :

- (a) which of the recommendations of the First and Second Wage Board for Journalists have not so far been implemented by news, agencies and newspaper having a circulation of 10,000 or more and what are the names of those newsagencies and newspapers; and
- (b) the action taken by Government in each case?

अस संती (श्री के बी० रघुनाथ रेख्डी) : (क) सौर (ख) चेतन बोर्ड की सिफारियों को कार्यान्वित करने की जिम्मेदारी राज्य सरकारों की है और उनसे संजीधत सुचना मेजने के लिए प्रार्थना की गई है।

t|THE MINISTER Of LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) and (b) State Governments are incharge of securing implementations of the Wage Board's recommendations and they have been requested to furnish the relevant information.!

Cut in use of Steel for constroctloo of building*

- *549. SHRIMATI SAVITA BEHEN: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether Government propose to impose further restrictions on the supply of steel for construction of buildings and to introduce a dual pricing system; and
 - [] English translation.